

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:6320
ANSWERED ON:06.05.2013
MARINE ACCIDENTS
Botcha Lakshmi Smt. Jhansi

Will the Minister of SHIPPING be pleased to state:

- (a) the number of marine accidents in Indian waters registered in the country during the last three years and the current year;
- (b) the reasons for each of the accidents along with the details of loss of life and property as well as marine flora and fauna due to the said accidents;
- (c) the number of ships of Shipping Corporation of India affected due to the said accidents; and
- (d) the action taken by the Government in this regard particularly with regard to prevent such accidents/collisions and also to protect the marine environment?

Answer

MINISTER OF SHIPPING (SHRI G.K.VASAN)

(a) & (b): The total number of marine accidents in Indian waters, including the ships registered in the country, along with the reasons for each of the accidents during the last three years and the current year and the details of loss of life due to the said accidents are given below:

Sr. No.	Reasons for marine accidents (till 31st March)	2010	2011	2012	2013
1	Fire	2	10	9	5
2	Flooding	2	2	0	0
3	Loss of ship	4	6	2	0
4	Collision	9	3	4	4
5	Grounding	7	15	5	1
6	Oil pollution	0	4	2	0
7	Slips and falls	5	4	7	0
8	Machinery failure	7	7	6	1
9	Contact damage	4	5	5	3
10	Cargo related	4	4	6	2
11	Mooring accidents	2	3	3	0
12	Accidents on deck (injury)	5	5	7	2
13	Accidents in Engine-Room (E/R) (injury)	9	0	3	1
	Total	60	68	59	19

Details of loss of life:-

Sr. No.	Loss of life	2010	2011	2012	2013 (till 31st March)
---------	--------------	------	------	------	-------------------------

1	Missing seafarers	13	3	7	4
2	Due to accidents	18	45	18	4
3	Due to suicide	1	1	3	2
4	Due to natural causes	22	36	33	12
	Total	54	85	61	22

No records are maintained about loss of property as well as marine flora and fauna.

(c): The number of ships of Shipping Corporation of India affected by the said marine accidents is given below:-
Year No. of accidents 2010 0 2011 2 2012 3 2013 1 (till 31st March)

(d): In all cases of marine accidents, including Indian ships, a Preliminary Inquiry is conducted and wherever required, penal proceedings are initiated in accordance with the relevant provisions under Merchant Shipping Act, 1958 and the rules made thereunder, for suspension of Certificate of Competency (COC) of Master/Engineer/Officer, as the case may be, of seafarers, suspension of International Safety Management (ISM) certification etc. Casualty circulars are also issued for disseminating 'lessons learnt'. Directorate General Shipping has been conducting seminar/workshops in consultation with Company of Master Mariners of India (CMMI) where cases of marine accident investigations are discussed with seafarers and shipping industry.

For cases of marine accidents on board foreign flag ships and involving Indian seafarers, requests are forwarded to (a) concerned flag administration of the ship for conducting casualty investigation and (b) the Indian missions concerned for fact finding inquiry. The reports of such inquiries are shared with families of the concerned Indian seafarers also.